COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 12 OF 2017 & IA NO. 25 OF 2017

Dated: 13th July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Reliance Infrastructure Ltd. ...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Hasan Murtaza

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

Mr. Raunak Jain for R-1

ORDER

Learned counsel for respondent No.1 states that he will be filing reply during the course of the day. He may file the same after serving copy on the other side.

Learned counsel for the appellant seeks four weeks time to file rejoinder. He may file the same on or before 11.08.2017 after serving copy on the other side.

List the matter on <u>11.09.2017.</u>

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/hks